

**Auditors for Government sponsored Pilot Project Companies in Orissa**

**3429. Shri A. Sarma:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether in the State of Orissa the Company Law Administration which recommends the names of Auditors to the Government sponsored pilot project companies, maintains a panel of practising Auditors of the State of Orissa and keeps it up-to-date;

(b) what is the number of practising chartered accountants or firms of chartered accountants in the state of Orissa and how many of them are associated in the audit of Government sponsored pilot project companies; and

(c) what is the principle adopted by Government in respect of appointment of auditors to these companies?

**The Minister of Commerce (Shri Kanungo):** (a) The Department of Company Law Administration does not maintain any panel of Chartered Accountants practising in the State of Orissa.

The impression of the hon. member that the Department recommends names of qualified persons to Pilot Project Companies in Orissa for appointment as auditors is not correct. The names of persons for appointment of auditors are proposed by the companies themselves and the Central Government appoints auditors in terms of Section 619 of the Companies Act on the advice of the Comptroller and Auditor General of India.

(b) According to the information available in the year book of Chartered Accountants of India for the year 1960, 26 chartered accountants were practising in Orissa on the 1st April, 1960. Of them, 4 have been appointed as auditors of 35 Government companies in Orissa for the year 1960-61. No separate information is available in respect of Pilot Project companies.

(c) As stated above, the Government is guided by the advice of the Comptroller and Auditor General of India in the matter to whom the names of auditors or their firms, as recommended by the companies concerned, are forwarded for consideration.

**भारतीय सहायता मिशन, नेपाल के कर्मचारी**

**३४३०. श्री रामशरण :** क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या नेपाल में भारतीय सहायता मिशन के कर्मचारियों को अभी तक संशोधित वेतन-क्रम के अनुसार वेतन नहीं दिये गये हैं;

(ख) क्या यह सच है कि भारत में पिछले दस महीने से संशोधित वेतन-क्रम के अनुसार वेतन दिये जा चुके हैं; और

(ग) विलम्ब के क्या कारण हैं ?

**प्रधान मंत्री तथा बहिष्कृत-कार्य मंत्री (श्री जवाहरलाल नेहरू) :** (क) वेतन आयोग, १९६० की सिफारिशों को भारतीय सहायता मिशन, नेपाल पर लागू करने का प्रश्न अभी विचाराधीन है ।

(ख) जी हाँ ।

(ग) देरी का कारण यह है कि कुछ मामले अभी तय होने को हैं, जैसे : वेतन के साथ महंगाई भत्ता मिला दिये जाने के कारण नेपाल-भत्ते में कमी करना, जिन पदों के समानान्तर वेतन-क्रम विद्यमान नहीं हैं, उनके लिए वेतन-क्रम निर्धारित करना, आदि ।

**Handloom Weavers of Madras**

**3431. Shri Tangamani:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether representations have been received from the handloom weavers of Madras State about supply of Art Silk Yarn;

(b) if so, action taken in the matter;